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IN THE HIGH COURT OF DELHI AT NEW DELHI
CS(COMM) 524/2022
BOMBINATE TECHNOLOGIES PRIVATE LIMITED

..... Plaintiff

Through: Mr. Rohan Krishna Seth,
Adv.

versus

KOO COIN AND OTHERS

..... Defendant

Through: Mr. Dveep Ahuja, Adv. for
D- 1.
Mr. Sunil Kumar Sethi, Adv.
for D- 2.
Mr. Mrinal Ojha, Ms.
Debarshi Datta, Ms. Tanya
Chaudhary and Ms. Nikita
Rathi, Advs. for D – 4.
Mr. Abhishek Singh, (G.P.)

CORAM:

SIDHARTH MATHUR (DHJS), JOINT REGISTRAR
(JUDICIAL)

ORDER
19.01.2024

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The amended memo of parties as per order dated 21.11.2023 has come on record.

The service-affidavit filed vide diary no. 98415/24 shows that the defendant no. 2 was served via speed post on 13.01.2024, while defendant nos. 1 and 3 were served via e-mails on 15.01.2024. These defendants may now file the written statements in accordance with law, whereafter the replications be filed.

In the meantime, the plaintiff and defendants no. 1 to 4 shall also file the physical copies of their respective documents, if not already filed and the joint schedule of documents.

The opportunities of defendant no. 5 to 14 to file the written statements had already been closed. (*See: order dated 15.03.2023*)



The Defendant no. 15 is ~~J. Doe~~ Doe.

List the matter for admission-denial and marking of exhibits
qua defendant nos. 1 to 4 on **25.04.2024**.

SIDHARTH MATHUR (DHJS)
JOINT REGISTRAR (JUDICIAL)
JANUARY 19, 2024/jr

Click here to check corrigendum, if any